MINUTES OF THE MEETING No. 47/15 dated 20.2.2015 – TO BE THE CHAIRMAN DGFT, Shri. U.K. Srivastava, IoFS, IRS

Subject: Minutes of the Meeting of the Committee, Section 3(3) of FTDR Act.

Present:

1. Shri Ashok Singh, Consultant, Deptt. of Chemicals and Petrochemicals (Chemical Division), Shastri Bhawan, New Delhi.
2. Shri Sunil Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi.
3. Shri D.S. Malik, Sports Board.
4. Shri Tilak Raut Bodhi, Dy. Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi.
5. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee - IV, Office of DGFT, Udyog Bhawan, New Delhi.

The Committee has considered the minutes of the Meeting dated 19.2.2015 and confirmed the same as correct.

Case No. 00/140 Sl. No. of 1111 Dated 04.12.2013	M/s Kash Kraftech (P) Ltd. Sy. No. 45/1 Kondapur Village, Medak, AP. IEC # 0.Ex.11/11.0.0.0

	As Jumbo Roll of GSM 112 (+/- 10%)	product	

Import Item Stock : As per application

Quantity : 1 Kg.

Import Item

Imported Item Sr. No.	Description of Item	Quantity
1	Natural Transparent / Translucent Tracing paper As Jumbo Roll of GSM 90 (+/- 10%)	1.015 Kg(kg contents in export product product)

Import Item Stock : As per application

Quantity : 1 Kg.

Import Item

Imported Item Sr. No.	Description of Item	Quantity
1	Plain Paper (PPC - Sand cast & jumbo roll) of GSM 90(+/-10%)	1.005 Kg(kg contents in export product product)

Import Item Stock : As per application

Quantity : 1 Kg.

Import Item

Imported Item Sr. No.	Description of Item	Quantity
1	Plain Paper (PPC - Sand cast & jumbo roll) of GSM 90(+/-10%)	1.005 Kg(kg contents in export product product)

SLA converted may take necessary action under Para 2.7 of SOP as per above decision of NODHRC COMMITTEE.

10	Case No.PR/000/2012/00012	Proj. Name: PLAST APPROPRIALES LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00001/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000002 Amt.:0.00	Date of Disp.:08-01-2013

Decision: file dated for 28.1.2013.

11	Case No.PR/000/2012/00013	Proj. Name: SUNDERS JEWELTECHNOLOGIES PVT.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00002/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000003 Amt.:0.00	Date of Disp.:08-01-2013

Decision: EOI, dated 11.10.2012 issued by Deptt. of L&PC(Chem.Div.). Reminder dated 10.12.2012 issued by the office. TA adjusted Committee that reply has been received by them. The case is to be fixed for 28/5/2013.

12	Case No.PR/000/2012/00014	Proj. Name: TULSIBHAI CHEMICALS (P) LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00003/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000004 Amt.:0.00	Date of Disp.:08-01-2013

Decision: EOI, dated 11.10.2012 issued by Deptt. of L&PC(Chem.Div.). Reminder to this dated 28.1.2013 issued by the office. The case is to fixed for 28/5/2013.

13	Case No.PR/000/2012/00015	Proj. Name: KAMCHEMICALS CHEMICALS PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00004/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000005 Amt.:0.00	Date of Disp.:08-01-2013

Decision: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to be fixed for 28.1.2013.

14	Case No.PR/000/2012/00016	Proj. Name: SHREYAS TRESS PHOTOGRAPHICS PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Aggrieved
	Dy.No.: 0111/2013/00005/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000006 Amt.:0.00	Date of Disp.:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DDPP vide file-0111/Ch.A.Ed. dated 18.12.2013, the Committee decided to approve the case as under -

Import Item

S.No.	Description of Item	Quantity
1	Photographic Colour paper in Jumbo Roll (Imported one)	1 Kg. Mtr.

Import Item

S.No.	Description of Item	Quantity
1	Photographic Colour paper in Jumbo Roll (Import Rolls imported out of which one (500 ...	2.005 Kg. Mtr.Kg. Mtr. of Import Rolls imported out of which one (500 ... product .....

SLA converted may take necessary action under Para 2.7 of SOP as per above decision of NODHRC COMMITTEE.

15	Case No.PR/000/2012/00017	Proj. Name: MEHTHI TOOTH PEARLS LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00006/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000007 Amt.:0.00	Date of Disp.:08-01-2013

Decision: Reminder to TA, PC Division on 28.2.2013. fixed for 28.3.2013.

16	Case No.PR/000/2012/00018	Proj. Name: SUNITOR PERFORMANCES LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00007/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000008 Amt.:0.00	Date of Disp.:08-01-2013

Decision: file dated for 28.1.2013.

17	Case No.PR/000/2012/00019	Proj. Name: SOLVENT CHEMICAL (INDIA) PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00008/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000009 Amt.:0.00	Date of Disp.:08-01-2013

Reminder EOI, dated 28.11.2012 issued by DDPP. Reminder dated 28.2.2013 issued by the office. The case is to fixed for 28/5/2013.

18	Case No.PR/000/2012/00020	Proj. Name: WOOD STOCK PRIVATE LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00009/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000010 Amt.:0.00	Date of Disp.:08-01-2013

Decision: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to be fixed for 28.3.2013.

19	Case No.PR/000/2012/00021	Proj. Name: PRIDE COLOR PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00010/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000011 Amt.:0.00	Date of Disp.:08-01-2013

Decision: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to be fixed for 28.3.2013.

20	Case No.PR/000/2012/00022	Proj. Name: SOLVENT CHEMICALS LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00011/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000012 Amt.:0.00	Date of Disp.:

Decision: The Committee considered the case as per agenda and decided to reject the case as the file has not given reply to EOI dated 28.11.2012 issued by Deptt. of L&PC(Chem.Div.) followed by reminder dated 11.1.2013 issued by the office.

SLA converted may take necessary action under Para 2.7 of SOP as per above decision of Process Committee.

21	Case No.PR/000/2012/00023	Proj. Name: VETIVEER INDUSTRIES LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00012/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000013 Amt.:0.00	Date of Disp.:08-01-2013

Decision: file dated for 28.1.2013.

22	Case No.PR/000/2012/00024	Proj. Name: TRIVIN LAB.PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00013/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000014 Amt.:0.00	Date of Disp.:08-01-2013

Decision: EOI, dated 22.12.2012 issued by DDPP. Reminder dated 28.2.2013 issued by the office. file dated for 28.3.2013.

23	Case No.PR/000/2012/00025	Proj. Name: WHITE STONE PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00014/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000015 Amt.:0.00	Date of Disp.:08-01-2013

Decision: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to be fixed for 28.3.2013.

24	Case No.PR/000/2012/00026	Proj. Name: CHEMSPECTA INDIA LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00015/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000016 Amt.:0.00	Date of Disp.:08-01-2013

Decision: EOI, dated 11.12.2012 issued by Deptt. of L&PC(Chem.Div.) followed by reminder dated 11.1.2013 issued by the office. The case is to be fixed for 28/5/2013.

25	Case No.PR/000/2012/00027	Proj. Name: SHIBALA SUPPORTS GROUP PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00016/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000017 Amt.:0.00	Date of Disp.:08-01-2013

Decision: file dated for 28.1.2013.

26	Case No.PR/000/2012/00028	Proj. Name: PURAN TUTOR INDUSTRIES PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00017/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000018 Amt.:0.00	Date of Disp.:08-01-2013

Decision: As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to be fixed for 28.3.2013.

27	Case No.PR/000/2012/00029	Proj. Name: ANIL CHEMICALS (INDIA) LIMITED	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00018/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000019 Amt.:0.00	Date of Disp.:08-01-2013

Decision: Reminder dated 11.2.2013 issued by the office. The case is to be fixed for 28/5/2013

28	Case No.PR/000/2012/00030	Proj. Name: PRAVIN CHEMICALS LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00019/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000020 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda. TA informed Committee that reply has been received by them. The case is to be fixed for 28/5/2013

29	Case No.PR/000/2012/00031	Proj. Name: SHIVAM CHEMICALS LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Aggrieved
	Dy.No.: 0111/2013/00020/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000021 Amt.:0.00	Date of Disp.:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DDPP vide file-0111/Ch.A.Ed. dated 18.12.2013, the Committee decided to approve the case as under -

Import Item

S.No.	Description of Item	Quantity
1	1. Sulfur 1 Kg 2. Sulfur Lotd 1 Kg	2 Kg

Import Item

S.No.	Description of Item	Quantity
1	Coated Paper of 70-210 GSM	2.125 Kg(kg contents in export product product)

SLA converted may take necessary action under Para 2.7 of SOP as per above decision of NODHRC COMMITTEE.

30	Case No.PR/000/2012/00032	Proj. Name: CHEMSPECA AGRITECH PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00021/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000022 Amt.:0.00	Date of Disp.:08-01-2013

Decision: Hard copy received and sent to Deptt. of L&PC (Chem. Div.) on 7.2.2013. fixed for 28.3.2013.

31	Case No.PR/000/2012/00033	Proj. Name: CHEMSPECTA AGRITECH PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00022/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000023 Amt.:0.00	Date of Disp.:08-01-2013

Decision: Hard copy received and sent to Deptt. of L&PC (Chem. Div.) on 7.2.2013. fixed for 28.3.2013.

32	Case No.PR/000/2012/00034	Proj. Name: GOLDEN GROUP CHEMICALS PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00023/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000024 Amt.:0.00	Date of Disp.:08-01-2013

Decision: Hard copy received and sent to Deptt. of L&PC (PC - Div.) on 7.2.2013. fixed for 28.3.2013.

33	Case No.PR/000/2012/00035	Proj. Name: GOPINATH PLASTICS LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00024/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000025 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to DDPP on 28.2.2013. The case is to fixed for 28/5/2013

34	Case No.PR/000/2012/00036	Proj. Name: SUNA CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00025/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000026 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

35	Case No.PR/000/2012/00037	Proj. Name: SUNCHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00026/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000027 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 7.2.2013. The case is to be fixed for 28/5/2013

36	Case No.PR/000/2012/00038	Proj. Name: TIRUMALA PYRO CHEM INDIA	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00027/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000028 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

37	Case No.PR/000/2012/00039	Proj. Name: VITHAL EXPORTS INDUSTRIES	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00028/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000029 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

38	Case No.PR/000/2012/00040	Proj. Name: SHAH GOLD CHEMICALS LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00029/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000030 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to DDPP on 28.2.2013. The case is to be fixed for 28/5/2013

39	Case No.PR/000/2012/00041	Proj. Name: SHREE SAI CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00030/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000031 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

40	Case No.PR/000/2012/00042	Proj. Name: SHREE SAI CHEMICALS PVT. LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Aggrieved
	Dy.No.: 0111/2013/00031/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000032 Amt.:0.00	Date of Disp.:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DDPP, vide file-0111/Ch.A.Ed. dated 18.12.2013, the Committee decided to approve the case as under -

Imported Item Sr. No.	Description of Item	Qty.	Import Item Sr. No.	Description of Item	Qty.
1	Diethanol Amide (K Ultramide content 17%-21%)	1 Kg.	1	1. Sodium Lauryl Ether Sulfate 2. Chlorine 3. Dechlorine	0.816 Kg 0.170 Kg 0.016 Kg

ESI-EDPE may be allowed as per packing policy

SLA converted may take necessary action under Para 2.7 of SOP as per above decision of NODHRC COMMITTEE.

41	Case No.PR/000/2012/00043	Proj. Name: SHYAMA CHEMICALS (INDIA) PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00032/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000033 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to DDPP on 7.2.2013. The case is to be fixed for 28/5/2013

42	Case No.PR/000/2012/00044	Proj. Name: SHYAMA CHEMICALS (INDIA) PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Aggrieved
	Dy.No.: 0111/2013/00033/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000034 Amt.:0.00	Date of Disp.:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DDPP, vide file-0111/Ch.A.Ed. dated 18.12.2013, the Committee decided to approve the case as under -

Imported Item Sr. No.	Description of Item	Qty.	Import Item Sr. No.	Description of Item	Qty.
1	70 Sorbitol Powder	1 Kg.	1	70 Sorbitol Powder	0.910 Kg
2	Glycerine 99.5 Mob Organic	2 Kg.	2	Glycerine Grade	0.650 Kg

SLA converted may take necessary action under Para 2.7 of SOP as per above decision of NODHRC COMMITTEE.

43	Case No.PR/000/2012/00045	Proj. Name: SHYAMA CHEMICALS (INDIA) PVT.LTD.	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00034/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000035 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

44	Case No.PR/000/2012/00046	Proj. Name: TAGTA CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00035/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000036 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

45	Case No.PR/000/2012/00047	Proj. Name: TAGTA CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00036/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000037 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

46	Case No.PR/000/2012/00048	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00037/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000038 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(PC - Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

47	Case No.PR/000/2012/00049	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00038/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000039 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to DDPP on 28.2.2013. The case is to be fixed for 28/5/2013

48	Case No.PR/000/2012/00050	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00039/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000040 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

49	Case No.PR/000/2012/00051	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00040/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000041 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

50	Case No.PR/000/2012/00052	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00041/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000042 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

51	Case No.PR/000/2012/00053	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00042/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000043 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to DDPP on 28.2.2013. The case is to be fixed for 28/5/2013

52	Case No.PR/000/2012/00054	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00043/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000044 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

53	Case No.PR/000/2012/00055	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00044/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000045 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

54	Case No.PR/000/2012/00056	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00045/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000046 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

55	Case No.PR/000/2012/00057	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00046/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000047 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to DDPP on 28.2.2013. The case is to be fixed for 28/5/2013

56	Case No.PR/000/2012/00058	Proj. Name: SAGAR CHEMICALS	Date of Inv.Disp.:07-01-2013 Amount: 0.00	Status: Fees Refunded
	Dy.No.: 0111/2013/00047/1/2012-13	Dy.Dt.: 07/01/2013	Dy.No.of Disp.:0101000048 Amt.:0.00	Date of Disp.:08-01-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the ditchea been received and sent to Deptt. of L&PC(Chem.Div.) on 28.2.2013. The case is to be fixed for 28/5/2013

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	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to DIPP on 11.2.2013. The case is, to hand for 20/2/2013.				
40	Case No.CD/PM-BLK/13/0012 DG No. 10/13/0/0/0001/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0001/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0001 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
41	Case No.CD/PM-BLK/13/0013 DG No. 10/13/0/0/0079/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0079/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0079 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
42	Case No.CD/PM-BLK/13/0014 DG No. 10/13/0/0/0080/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0080/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0080 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to DIPP on 26.2.2013. The case is, to hand for 20/2/2013.				
43	Case No.CD/PM-BLK/13/0015 DG No. 10/13/0/0/0081/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0081/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0081 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
44	Case No.CD/PM-BLK/13/0016 DG No. 10/13/0/0/0082/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0082/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0082 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
45	Case No.CD/PM-BLK/13/0017 DG No. 10/13/0/0/0083/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0083/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0083 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
46	Case No.CD/PM-BLK/13/0018 DG No. 10/13/0/0/0084/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0084/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0084 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
47	Case No.CD/PM-BLK/13/0019 DG No. 10/13/0/0/0085/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0085/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0085 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
48	Case No.CD/PM-BLK/13/0020 DG No. 10/13/0/0/0086/2/4/12	[Key Name: BITCHU BLACKS] [B.L.N.No. 10/13/0/0/0086/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0086 Sent on date:		Status Of Case: Aggreed Status Date:
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013. **Decision:** The Committee considered the case as per agenda and based on the written recommendations of Depo. of C.&PV.[Chen. Dty.] ide their U.O.No.1.4010/0/0/2001 of 5.2.2013 dated 7.3.2012, the Committee decided to approve the case as under :- Composition Chromium content 16%-27% Chlorine content 17%-47% Cost 1. Chlorine 2. Dichlorine Impact Size 1. Inner Alpha Vitrite 2. Alpha Vitrite Fee 0.500 Kg 0.250 Kg 0.250 Kg DISCARDED may be allowed as per packing policy. BLA concerned may take necessary action under Para 2.7 of DIPP as per above decision of NOMINATION COMMITTEE.				
49	Case No.CD/PM-BLK/13/0021 DG No. 10/13/0/0/0088/2/4/12	[Key Name: OPTIMUM PRODUCTS LIMITED] [B.L.N.No. 10/13/0/0/0088/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0088 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to BLA.Sonal on 26.2.2013. The case is, to hand for 20/2/2013.				
50	Case No.CD/PM-BLK/13/0022 DG No. 10/13/0/0/0089/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0089/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0089 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
51	Case No.CD/PM-BLK/13/0023 DG No. 10/13/0/0/0090/2/4/12	[Key Name: SUN CHEMICAL INDUSTRIES PVT.] [B.L.N.No. 10/13/0/0/0090/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0090 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
52	Case No.CD/PM-BLK/13/0024 DG No. 10/13/0/0/0091/2/4/12	[Key Name: BEN SOUTHBLUE PHARMA PVT. LTD.] [B.L.N.No. 10/13/0/0/0091/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0091 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo.[Kandla] on 26.2.2013. The case is, to hand for 20/2/2013.				
53	Case No.CD/PM-BLK/13/0025 DG No. 10/13/0/0/0092/2/4/12	[Key Name: BIOCHEM CHEMICAL INDUSTRIES LTD.] [B.L.N.No. 10/13/0/0/0092/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0092 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to DIPP on 26.2.2013. The case is, to hand for 20/2/2013.				
54	Case No.CD/PM-BLK/13/0026 DG No. 10/13/0/0/0093/2/4/12	[Key Name: PEARL EVOLUTIONS PRIVATE LIMITED] [B.L.N.No. 10/13/0/0/0093/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0093 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
55	Case No.CD/PM-BLK/13/0027 DG No. 10/13/0/0/0094/2/4/12	[Key Name: GLOW NATURALS INDIA PVT.] [B.L.N.No. 10/13/0/0/0094/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0094 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
56	Case No.CD/PM-BLK/13/0028 DG No. 10/13/0/0/0095/2/4/12	[Key Name: SOUTH EAST PIPES & FITTINGS MANUFACTURERS PVT. LTD.] [B.L.N.No. 10/13/0/0/0095/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0095 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
57	Case No.CD/PM-BLK/13/0029 DG No. 10/13/0/0/0096/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LIMITED] [B.L.N.No. 10/13/0/0/0096/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0096 Sent on date:		Status Of Case: Aggreed Status Date:
	Decision: The Committee considered the case as per agenda and based on the written recommendations of Depo. of C.&PV.[Chen. Dty.] ide their U.O.No.1.4010/0/0/2001-2011 of 6.2.2012 dated 7.3.2012, the Committee decided to approve the case as under :- Composition Chromium content 16%-27% Chlorine Cost 1. Chlorine 2. Dichlorine Impact Size 1. Inner Alpha Vitrite 2. Alpha Vitrite Fee 0.500 Kg 0.250 Kg BLA concerned may take necessary action under Para 2.7 of DIPP as per above decision of NOMINATION COMMITTEE.				
58	Case No.CD/PM-BLK/13/0030 DG No. 10/13/0/0/0097/2/4/12	[Key Name: SUNMAT PHARMA LTD.] [B.L.N.No. 10/13/0/0/0097/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0097 Sent on date:		Status Of Case: Aggreed Status Date:
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for first notice for want of hard copy of application from BLK and fine. The case is, to hand for 20/2/2013.				
59	Case No.CD/PM-BLK/13/0031 DG No. 10/13/0/0/0098/2/4/12	[Key Name: SUN OPTICS PVT. LIMITED] [B.L.N.No. 10/13/0/0/0098/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0098 Sent on date:		Status Of Case: Aggreed Status Date:
	Decision: The Committee considered the case as per agenda and based on the written recommendations of Depo. of C.&PV.[Chen. Dty.] ide their U.O.No.1.10/2/2/3-2008.(A.I)I dated 17.7.2012, the Committee decided to approve the case, as option four, as under :- Composition ARMOUR, AR Cost 1. Monomer Ethyl Cyclanol 2. Metadhone Methyl Cyclanol Impact Size 1. Legal Brother Fee 0.500 Kg 0.500 Kg BLA concerned may take necessary action under Para 2.7 of DIPP as per above decision of NOMINATION COMMITTEE.				
60	Case No.CD/PM-BLK/13/0032 DG No. 10/13/0/0/0099/2/4/12	[Key Name: SOUTH PIPES INDUSTRIES LTD] [B.L.N.No. 10/13/0/0/0099/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0099 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
61	Case No.CD/PM-BLK/13/0033 DG No. 10/13/0/0/0100/2/4/12	[Key Name: SUNMAT PHARMA LTD.] [B.L.N.No. 10/13/0/0/0100/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0100 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
62	Case No.CD/PM-BLK/13/0034 DG No. 10/13/0/0/0101/2/4/12	[Key Name: BLA PHARMACEUTICALS LIMITED] [B.L.N.No. 10/13/0/0/0101/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0101 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
63	Case No.CD/PM-BLK/13/0035 DG No. 10/13/0/0/0102/2/4/12	[Key Name: SHIVI ORGANICS PVT. LIMITED] [B.L.N.No. 10/13/0/0/0102/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0102 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
64	Case No.CD/PM-BLK/13/0036 DG No. 10/13/0/0/0103/2/4/12	[Key Name: SAMA CHEMICALS INDIA PVT.LIMITED] [B.L.N.No. 10/13/0/0/0103/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0103 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
65	Case No.CD/PM-BLK/13/0037 DG No. 10/13/0/0/0104/2/4/12	[Key Name: SUNMAT PHARMA LTD.] [B.L.N.No. 10/13/0/0/0104/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0104 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
66	Case No.CD/PM-BLK/13/0038 DG No. 10/13/0/0/0105/2/4/12	[Key Name: SERVICE ALLIANCE PRIVATE LIMITED] [B.L.N.No. 10/13/0/0/0105/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0105 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
67	Case No.CD/PM-BLK/13/0039 DG No. 10/13/0/0/0106/2/4/12	[Key Name: TRIUCON IRON PVT.LIMITED] [B.L.N.No. 10/13/0/0/0106/2/4/12]	Date of Bitchu:07.01.2013 [Cancel Bitchu: 07.01.2013 Cancel Bitchu] Sender name: Sent by Bitchu: 10/13/0/0/0106 Sent on date:		Status Of Case: Bitchu Cancel Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
68	Case No.CD/PM-BLK/13/0040 DG No. 10/13/0/0/0107/2/4/12	[Key Name: BLA PACKAGING GROUP] [B.L.N.No. 10/13/0/0/0107/2/4/12]	Date of Bitchu:07.01.2013 [Cancel Bitchu: 07.01.2013 Cancel Bitchu] Sender name: Sent by Bitchu: 10/13/0/0/0107 Sent on date:		Status Of Case: Bitchu Cancel Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to DIPP on 11.2.2013. The case is, to hand for 20/2/2013.				
69	Case No.CD/PM-BLK/13/0041 DG No. 10/13/0/0/0108/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0108/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0108 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
70	Case No.CD/PM-BLK/13/0042 DG No. 10/13/0/0/0109/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0109/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0109 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
71	Case No.CD/PM-BLK/13/0043 DG No. 10/13/0/0/0110/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0110/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0110 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
72	Case No.CD/PM-BLK/13/0044 DG No. 10/13/0/0/0111/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0111/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0111 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
73	Case No.CD/PM-BLK/13/0045 DG No. 10/13/0/0/0112/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0112/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0112 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
74	Case No.CD/PM-BLK/13/0046 DG No. 10/13/0/0/0113/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0113/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0113 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
75	Case No.CD/PM-BLK/13/0047 DG No. 10/13/0/0/0114/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0114/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0114 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
76	Case No.CD/PM-BLK/13/0048 DG No. 10/13/0/0/0115/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0115/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0115 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
77	Case No.CD/PM-BLK/13/0049 DG No. 10/13/0/0/0116/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0116/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0116 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
78	Case No.CD/PM-BLK/13/0050 DG No. 10/13/0/0/0117/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0117/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0117 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
79	Case No.CD/PM-BLK/13/0051 DG No. 10/13/0/0/0118/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0118/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0118 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
80	Case No.CD/PM-BLK/13/0052 DG No. 10/13/0/0/0119/2/4/12	[Key Name: SHIVI ORGANICS PVT. LTD.] [B.L.N.No. 10/13/0/0/0119/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0119 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[PV. Dty.] on 11.2.2013. The case is, to hand for 20/2/2013.				
81	Case No.CD/PM-BLK/13/0053 DG No. 10/13/0/0/0120/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0120/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0120 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
82	Case No.CD/PM-BLK/13/0054 DG No. 10/13/0/0/0121/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0121/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0121 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
83	Case No.CD/PM-BLK/13/0055 DG No. 10/13/0/0/0122/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0122/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0122 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
84	Case No.CD/PM-BLK/13/0056 DG No. 10/13/0/0/0123/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0123/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0123 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
85	Case No.CD/PM-BLK/13/0057 DG No. 10/13/0/0/0124/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0124/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0124 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
86	Case No.CD/PM-BLK/13/0058 DG No. 10/13/0/0/0125/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0125/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0125 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
87	Case No.CD/PM-BLK/13/0059 DG No. 10/13/0/0/0126/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0126/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0126 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
88	Case No.CD/PM-BLK/13/0060 DG No. 10/13/0/0/0127/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0127/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0127 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
89	Case No.CD/PM-BLK/13/0061 DG No. 10/13/0/0/0128/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0128/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0128 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
90	Case No.CD/PM-BLK/13/0062 DG No. 10/13/0/0/0129/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0129/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0129 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
91	Case No.CD/PM-BLK/13/0063 DG No. 10/13/0/0/0130/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0130/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0130 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
92	Case No.CD/PM-BLK/13/0064 DG No. 10/13/0/0/0131/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0131/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0131 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
93	Case No.CD/PM-BLK/13/0065 DG No. 10/13/0/0/0132/2/4/12	[Key Name: SUPERMATE ENTERPRISES PVT. LTD.] [B.L.N.No. 10/13/0/0/0132/2/4/12]	Date of Bitchu:07.01.2013 Sender name: Sent by Bitchu: 10/13/0/0/0132 Sent on date:		Status Of Case: Referred Status Date: 20.02.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the Bitchu has been received and sent to Depo. of C.&PV.[Chennai] on 26.2.2013. The case is, to hand for 20/2/2013.				
94	Case No.CD/PM